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ITEM NO.3

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S).
14506-14507/2014
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 28/03/2014
IN CN NO. 572/2001 AND CN NO. 545/2001 PASSED BY THE HIGH COURT OF
JUDICATURE AT ALLAHABAD, LUCKNOW BENCH)

BALRAM & ORS.

PETITIONER(S)

VERSUS

RADHEY SHYAM & ORS.
(OFFICE REPORT ON DEFAULT)

RESPONDENT(S)

Date : 26/11/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
[IN CHAMBER]

For Petitioner(s)

Mr. Praveen Chaturvedi, Adv.

For Respondent(s)

Dr. Kailash Chand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to the petitioners for
curing defects in filing application(s) for substitution of
deceased respondent No.1 and amendment of memo of SLP as
per Office Report dated 24th September, 2015.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER

Signature Not Verified

Digitally signed by
Vinod Lakhina
Date: 2015.11.26
16:28:04 IST
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